

related issues at either end. To address any difficulty, stakeholders may contact the Corporate Seva Kendra (MCA helpdesk) Service being run by the Ministry for the resolution of the issue(s). Stakeholders may also raise their complaints online through MCA Service Desk Ticket System by raising an online ticket on the Ministry's website. Timely resolution of all such complaints is monitored by the Ministry. In peak filing period or based on feedback received from stakeholders, the number of persons deployed in the Corporate Seva Kendra (helpline) is increased to attend calls and resolve the issue adequately. In addition to this, the stakeholders may also raise their concerns by sending an email to [appl.helpdesk@mca.gov.in](mailto:appl.helpdesk@mca.gov.in). Helpdesk operators also, when necessary, reach out proactively to complainants for resolution of complaints.

- (ii) Server and Bandwidth capacities are regularly monitored and enhanced to avoid congestion and provision of seamless service to stakeholders during the peak filing period.
- (iii) Ministry has a dedicated e-Governance Division which intensively monitors not only performance of MCA 21 system but also the status of work at various Registrars' offices across the country and timely resolution of stakeholders' complaints and positive consideration of any suggestions.

(c) and (d) Ministry had *inter alia* notified the Companies (Registration of Office and Fee) Rule, 2014 vide GSR No. 268(E) dated 31.03.2014 applicable w.e.f. 01.04.2014. The said rules *inter-alia* provides for manner and conditions of filing of documents (Rule 7) and also provides for authentication of documents (Rule 8).

Rule 8 of the said rule *inter alia* provides for electronic document shall be authenticated by authorized signatories using digital signature.

The aforesaid rules have been prescribed in consultation with various stakeholders with a view to maintain the integrity of data relating to documents/eforms filed by the stakeholders and also there is no proposal before the Ministry for relaxing the rules relating to electronic filing of documents.

#### **SFIO probe on illicit money remittance case**

989. SHRI A.W. RABI BERNARD: Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether the Serious Fraud Investigation Office (SFIO) has started probing 10 companies in connection with ₹ 6000 crore illicit money remittance case involving public lender Bank of Baroda;

(b) if so, the details thereof;

(c) whether SFIO has started investigation into the alleged wrong doing and violation by these firms under the Companies Act; and

(d) if so, the details thereof?

THE MINISTER OF CORPORATE AFFAIRS (SHRI ARUN JAITLEY): (a) to (d) Based on preliminary scrutiny, the Ministry has ordered (on 15-10-2015 and 09-11-2015) investigation under Section 212(1)(c) of the Companies Act, 2013 into the affairs of the following 11 companies which are allegedly involved in suspicious foreign exchange transactions:

- (i) Msquare Prudent Multitrade Private Limited
- (ii) Laksh Rubber India Private Limited
- (iii) Sun Air Solutions Private Limited
- (iv) Sublime Impex Private Limited
- (v) Jai Santoshi Tradimpex Private Limited
- (vi) Peacock Overseas Private Limited
- (vii) Mahavir Tradimpex Private Limited
- (viii) Bestone Impex Private Limited
- (ix) VPC Management Consultants Private Limited
- (x) Acoustic Trading India Private Limited
- (xi) Dabang Marketing and Trading Private Limited

#### **High Level Committee on CSR**

990. SHRI C.M. RAMESH: Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether it is a fact that the Ministry has set up a High Level Committee to suggest measures for implementation of CSR policies;

(b) if so, when the Committee was constituted and what are the terms of reference given to it;

(c) whether the Committee has submitted its report; and

(d) if so, the details of recommendations made and action so far taken by the Ministry on the same?